

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP. No...../199
Smt. Chandrawati Mr. B.R.Moga
Versus.....

(3)

Date of Order	CFM. 58/96 (C.M. NO. 411(89)) Orders
24-9-1997	<p>None present for the parties.</p> <p>None has appeared on behalf of the petitioner even though the case has been called out in the second round. The counsel for the petitioner had appeared only on 17-10-96. On that date notice was directed to be issued to the respondent.</p> <p>Thereafter on five occasions namely on 17-12-96, 26-2-97, 14-3-97, 9-5-97 and 3-8-97 none has appeared on behalf of the petitioner. It is apparent that the petitioner or his counsel is not interested in prosecuting the matter. In the circumstances, the Contempt Petition is dismissed in default for non-prosecution on the part of the petitioner. Notice issued is discharged.</p> <p><i>R.P.</i> (Ratan Prakash) Judicial Member</p> <p><i>O.P.S.</i> (O.P.Sharma) Administrative Member</p> <p><i>7/10/97</i></p>